



2026:KER:72834

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

WEDNESDAY, THE 23RD DAY OF SEPTEMBER 2026 / 1ST ASWINA, 1948

BAIL APPL. NO. 5322 OF 2026

CRIME NO.648/2026 OF VADAKARA POLICE STATION, KOZHIKODE

PETITIONER/ACCUSED NO.3:

**KAVYA K
AGED 29 YEARS
D/O.KAMALADHARAN KOLLANARI HOUSE, CHERUKAD (PO)
KOYILANDY, KOZHIKODE, PIN - 673527.**

**BY ADVS.
SHRI.M.P.PRIYESHKUMAR
SRI.O.T.JABISH
SMT.DIVYA T.P.**

RESPONDENTS/STATE AND COMPLAINANT:

- 1 STATE OF KERALA
REPRESENTED BY THE PUBLIC PROSECUTOR HIGH COURT OF
KERALA, ERNAKULAM, PIN - 682031.**
- 2 STATION HOUSE OFFICER
VATAKARA POLICE STATION, VATAKARA (PO) KOZHIKODE,
PIN - 673101.**

SRI.THOMAS SABU VADAKEKUT - PP

**THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
23.09.2026, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:**



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ORDER

This application is filed under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023, seeking regular bail.

2. The applicant is the accused No.3 in Crime No.648/2026 of Vatakara Police Station, Kozhikode District. The offence alleged is punishable under Section 22(b) read with Section 29 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (for short the NDPS Act).

3. The prosecution case, in short, is that the applicant along with the remaining accused conspired together for transportation and sale of narcotic drugs and in pursuance of the said conspiracy, at 02.00 hours on 28.06.2026, the accused No.1 was found in possession of 2.108 grams of MDMA in front of Rolex Oil Industries, Ice Plant road, Vatakara. The financial transactions in respect of the offence were done through the bank account of the applicant and the accused No.2 in contravention of the NDPS Act and thereby she committed the offence.

4. I have heard Sri.Priyesh Kumar M.P., the learned counsel for the applicant and Sri.Thomas Sabu Vadakekut, the learned Public Prosecutor. Perused the case diary.



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5. The learned counsel for the applicant submitted that the applicant is innocent and has been falsely implicated in the present case. The counsel further submitted that no materials are on record to connect the applicant with the alleged crime; hence, she is entitled to bail. On the other hand, the learned Public Prosecutor submitted that the alleged incident occurred as a part of the intentional criminal acts of the applicant, and she is not entitled to bail at this stage.

6. The applicant was remanded to judicial custody on 25.07.2026. The investigation is almost over. The recovery has been effected. The applicant has no criminal antecedents. For these reasons, I do not find any reason to hold that the continued detention of the applicant is required for any purpose. Hence, the applicant is entitled to be released on bail.

In the result, the application is allowed on the following conditions: -

(i) The applicant shall be released on bail on executing a bond for Rs.1,00,000/- (Rupees One lakh only) with two solvent sureties for the like sum each to the satisfaction of the jurisdictional Magistrate/Court.

(ii) The applicant shall fully co-operate with the



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investigation.

(iii) The applicant shall appear before the investigating officer between 10.00 a.m and 11.00 a.m. every Saturday until further orders. She shall also appear before the investigating officer as and when required.

(iv) The applicant shall not commit any offence of a like nature while on bail.

(v) The applicant shall not attempt to contact any of the prosecution witnesses, directly or through any other person, or in any other way try to tamper with the evidence or influence any witnesses or other persons related to the investigation.

(vi) The applicant shall not leave the State of Kerala without the permission of the trial Court.

(vii) The application, if any, for deletion/modification of the bail conditions or cancellation of bail on the grounds of violating the bail conditions shall be filed at the jurisdictional court.

Sd/-

DR. KAUSER EDAPPAGATH
JUDGE

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APPENDIX OF BAIL APPL. NO. 5322 OF 2026

PETITIONER ANNEXURES

**Annexure A TRUE COPY OF THE FIR IN CRIME NUMBER
648/2026 OF VADAKARA POLICE**

**Annexure B TRUE COPY OF THE ORDER OF THE SESSIONS
COURT IN CMP 10/2026 DATED 11.09.2026**